

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : (a) No, Sir.

(b) Question doesn't arise.

(c) The Reserve Bank of India has issued guidelines to nationalised banks that applications relating to beneficiaries of anti-poverty programme like I.R.D.P. be disposed of within a period of 14 days. It is proposed to provide assistance to 20 million beneficiary households under I.R.D.P during the Seventh Plan period.

Seizure of Undisclosed Assets

5015. SHRI ANANTA PRASAD SETHI : Will the Minister of FINANCE be pleased to state :

(a) the amount recovered out of tax arrears by attachment and sale of assets of defaulters during the last three years ;

(b) the number of searches and seizures effected upto June, 1985 ; and

(c) the value of undisclosed assets seized during these searches and seizures ?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY) : (a) The information regarding amount recovered by way of attachment of movable and immovable property and sale of movable and immovable property during the last three years is as under :—

A. Attachment of Movable Property

1982-83	1983-84	1984-85**
Rs. 486438	Rs. 471231	Rs. 87765

B. Attachment of Immovable property

1982-83	1983-84	1984-85**
Rs. 641802	Rs. 769902	Rs. 637305

C. Sales of Movable and Immovable property

1982-83	1983-84	1984-85**
Rs. 4248	Rs. 244093	Rs. 6137

**The figures are provisional.

(b) and (c) : *No. of searches effected
from 1.1.85 to 30.6.85*
3225

*Value of assets seized
from 1.1.85 to 30.6.85*
Rs. 17.54 crores.

[Translation]

Objections of Mineral Exploration Corporation Ltd.

5016. SHRI MOOL CHAND DAGA : Will the Minister of STEEL AND MINES be pleased to state :

(a) the date on which the Mineral Exploration Corporation Limited was set up in the country ;

(b) the objectives of its setting up and the role assigned to it vis-a-vis role of various exploring agencies in the country ;

(c) whether it is a fact that the Mineral Exploration Corporation Limited has been successful in achieving the objectives ;

(d) if so, the details thereof ; and

(e) if no, the reasons therefor ?

THE MINISTER OF STATE IN THE
DEPARTMENT OF MINES (SMT. RAM
DULARI SINHA) (a) and (b) Mineral Exploration Corporation Ltd. was established on 21st October, 1972, under the Companies Act, 1956, by transferring the functions of Mineral exploration and the related equipments and personnel from the Geological Survey of India. The primary object of the formation of the Company was to give a commercial bias to mineral exploration and to bridge the gap between initial discovery, and eventual exploitation of mineral deposits. After the Geological Survey of India has done the preliminary location of the mineral deposits and the service mapping of the area, it becomes the task of MECL to establish whether the mineral deposit is of good quality and exists in sufficient quantities as to be economically